

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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ORDER

No. 840/LP Dated 04-02-2021

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocate for medical assistance out of the Advocates' Welfare Fund maintained by the concerned Authority.

| S.No. | Name | Amount | Name of the Authority |
|-------|---|--|--|
| 1. | Smt. Nahida Altaf, Advocate D/o Sh. Altaf Hussain R/O Batangi, Surankote, Poonch Enrollment No.358/2014 dated 03.09.2014 | Rs.50,000/- (Rupees Fifty Thousand Only) | Principal District & Sessions Judge, Poonch. |

By Order

(Mohammad Yasin Beigh)
Registrar (Admn.)

No. 27016-22/LP Dated 04/02/2021

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar, for information of His Lordship.
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur
..... for information of Their Lordships.
4. Principal District & Sessions Judge, Poonch
.....for information, and with the direction to disburse the said amount to the concerned after proper identification and against receipt out of the Advocate's Welfare Fund Account maintained by their offices.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website for information of all the concerned.
6. President, District Bar Association, Poonch for information.
7. Smt. Nahida Altaf, Advocate D/o Sh. Altaf Hussain R/O Batangi, Surankote, Poonch

Registrar (Admn.)